

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42403 of 2013

(Arising out of Order-in-Appeal No.118/2013-ST dt.23.08.2013 passed by Commissioner of Central Excise (Appeals), No.1, Foulks Compound, Anai Road, Salem - 636 001)

M/s.SS Natarajan & Co

No 6, Telephone Nagar, Moolapalayam, Erode - 638 002

Appellant

Vs

**Commissioner of Central Excise, Customs,
Service Tax**

Salem

Respondent

APPEARANCE:

For the Appellant : Sh.R.Balagopal, Consultant

For the Respondent : Sh. M.Jagan Babu, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :26.10.2020

DATE OF DECISION :26.10.2020

FINAL ORDER No. 40890/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr